

आयकर अपीलीय अधिकरण

मुंबई पीठ " आई "

IN THE INCOME TAX APPELLATE TRIBUNAL  
MUMBAI BENCH "I", MUMBAI

श्री विकास अवस्थी, न्यायिक सदस्य के समक्ष एवं

श्री एस. रिफौर रहमान, लेखा सदस्य के समक्ष

BEFORE SHRI VIKAS AWASTHY, JUDICIAL MEMBER &  
SHRI S.RIFAUR RAHMAN, ACCOUNTANT MEMBER.

आअसं. 270/मुं/2019 (नि.व.2015-16)

ITA NO. 270/MUM/2019(A.Y.2015-16)

M/s. Bridging Architecten& Ingenieurs,  
C/o. R.K.Khanna & Associates,  
402, Regent Chambers, Nariman Point,  
Mumbai 400 021.  
PAN:AAFCEB9627A

: अपीलार्थी/ **Appellant**

**बनाम/** Vs.

Deputy Commissioner of Income Tax  
(International Taxation) 1(3)(2),  
527, 5<sup>th</sup> Floor, Air India Building,  
Nariman Point, Mumbai 400 021 .

: प्रत्यर्थी/ Respondent

**Assessee by** : Shri Raja B. Singh

**Revenue by** : Shri Sanjay Singh

सुनवाई की तारीख/ : 25/02/2021

**Date of Hearing**

घोषणा की तारीख / : 25/02/2021

**Date of Pronouncement**

आदेश/ ORDER

**PER VIKAS AWASTHY, JM:**

This appeal by the assessee is directed against the Assessment Order dated 31/10/2018 passed under section 143(3) r.w.s. 144C(13) of the Income Tax Act, 1961, for the assessment year 2015-16.

2. A letter dated 24/02/2021 has been received from the assessee stating that the assessee has opted for 'Vivad Se Vishwas Scheme, 2020'( in short 'VSVS') and hence, want to withdraw the appeal.

3. Shri Sanjay Singh, representing the Department stated that the Department has no objection if the assessee want to withdraw appeal to avail the benefit of 'VSVS'.

4. A perusal of above letter shows that the assessee's declaration under VSVS for the impugned assessment year has been accepted and the Designated Authority has issued Form-3. In view of above, the appeal by assessee is dismissed as withdrawn.

5. The appeal by assessee is dismissed as withdrawn.

Order pronounced in the open Court on Thursday, the 25<sup>th</sup> day of February, 2021.

Sd/-

(S.RIFAUH RAHMAN)

लेखा सदस्य/ACCOUNTANT MEMBER

Sd/-

(VIKAS AWASTHY)

न्यायिक सदस्य/JUDICIAL MEMBER

मुंबई/ Mumbai, दिनांक/Dated: 25/02/2021

Vm, Sr. PS(O/S)

**प्रतिलिपि अग्रेषितCopy of the Order forwarded to :**

1. अपीलार्थी/The Appellant ,
2. प्रतिवादी/ The Respondent.
3. आयकर आयुक्त(अ)/ The CIT(A)-
4. आयकर आयुक्त CIT
5. विभागीय प्रतिनिधि, आय.अपी.अधि., मुंबई/DR, ITAT,  
Mumbai
6. गार्ड फाइल/Guard file.

BY ORDER,

//True Copy//

(Dy./Asstt. Registrar)  
**ITAT, Mumbai**